

ITEM NO.53

COURT NO.17

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 2520/2024

(Arising out of impugned final judgment and order dated 26-12-2023 in CRLA No. 1999/2013 passed by the High Court of M.P. Principal Seat at Jabalpur)

SURAJ SINGH GUJAR & ANR.

PETITIONER(S)

VERSUS

THE STATE OF MADHYA PRADESH

RESPONDENT(S)

(FOR ADMISSION and IA No.28375/2024-EXEMPTION FROM FILING O.T. and IA No.28374/2024-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.28376/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 28375/2024 - EXEMPTION FROM FILING O.T.

IA No. 28376/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

I. A. No.105669/2024-Application for impleadment)

Date : 07-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Ram Lal Roy, AOR

For Respondent(s) Mr. Shivang Jain, Adv.
Mr. Dharmsheela Singh, Adv.
Mr. Satyajeet Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Shivang Jain, learned counsel, accepts notice on behalf of the impleaded respondent Nos. 2, 3, and 4.

Application for impleadment is allowed.

Cause title be amended accordingly.

Let a detailed affidavit be filed by the newly impleaded respondent Nos. 2, 3, and 4, regarding their stand on the compounding the offense.

Until the next date of hearing, no coercive steps will be taken against the petitioner.

List the matter on 30th August 2024.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)